

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 233/252/ND/2018

In the matter of:

M/s. Credible Agro & Land Limited **....Appellant**
Vs.
ROC & Another. **....Respondent**

Under Section: 252

Order delivered on 29.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant :
For the Respondent : Ms. Kusum Yadav,
Company Prosecutor
For the IT : Mr. Puneet Rai, St. Counsel with
Mr. Manas Tripathi, Adv.

ORDER

The present application filed by the Income Tax Department claiming that the demand of Rs. 21702969/- for the assessment year 2013-14 outstanding against the assessee company, requesting that while considering revival of the company the undertaking or submissions made by the appellant company be directed to be brought on record. Copy was served to the appellant company and the appellant company has filed a reply. It is seen from the copy of reply that no affidavit is filed by any of the

directors or authorised signatory of the company but only submissions and affidavit are filed by the Company Secretary for the company. In absence of the same this reply will not suffice and the appellant company is directed to file appropriate affidavit of the director verifying the said facts and giving an undertaking to take steps with respect to the income tax demand and for cooperate during any proceedings initiate by the Income Tax Department. For further consideration on 11.09.2018.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh